

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W. P. (C) No. 3468 of 2001

Sheo Prasad Sahu & Anr. Petitioner(s)
Versus
The State of Jharkhand & Ors. Respondent(s)

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner(s) : Mr. Mukesh Kumar Mehta, Advocate.
For the Respondent(s) :
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15 / 07.09.2021. Heard, learned counsel for the petitioner, Mr. Mukesh Kumar Mehta.

I.A. No.6373 of 2020.

Learned counsel for the petitioner, Mr. Mukesh Kumar Mehta has submitted that the aforesaid Interlocutory application has been filed to substitute the legal heirs/only son of deceased/petitioner No.2- Sukh Sagar Sahu, namely, Gobardhan Prasad Sahu (the only son of petitioner no.2).

Learned counsel for the petitioner, Mr. Mukesh Kumar Mehta has further submitted that copy of the aforesaid I.A. has been served upon office of learned S.C.-I.

Learned counsel for the petitioner, Mr. Mukesh Kumar Mehta has further submitted that vakalatnama on behalf of proposed legal heir of petitioner No.2 has already been filed, as such, the same may be accepted.

No body has appeared on behalf of the State.

Considering the same, prayer made in I.A. No.6373 of 2020 is hereby allowed.

I.A. No.6373 of 2020 stand disposed of.

Office is directed to make necessary correction in the Cause Title of Writ Petition to the aforesaid extent.

Put up this case on 28.09.2021.

It appears that counter-affidavit has been filed by the Respondent No.5 through learned counsels, Mr. Rajiv Anand and Mr. Sachida Nand Lal.

It has been submitted from the Bar that both the counsels i.e. Mr. Rajiv Anand and Mr. Sachida Nand Lal are no more. Accordingly, the office is directed to delete their names from the Cause List.

Further, let the name of all other counsels except learned counsel for the petitioner, Mr. Mukesh Kumar Mehta be deleted from the 'Cause List'.

Sandeep/

(Kailash Prasad Deo, J.)